

e-FIR No.0236/19
PS: Shalimar Bagh
U/s. ____
State vs Kanhaiya

18.05.2020

Present : Sh. Manish Kaushik, Ld. APP for the State.

Release warrant of accused Kanhaiya S/o Sh. Laxmi Sahu has been received back from Central Jail no.10 Rohini with the report that the address of the accused available with the jail authority is different from the address mentioned in the release warrant. Moreover, it has been pointed out that the release warrant does not mention any section of law.

The accused could not be released for the aforementioned discrepancies / omissions. Let the Ahlmad / Asstt. Ahlmad who prepared the release warrant on 16.05.2020 be called to appear in person along with the requisite record for seeking explanation on **19.05.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty MM: North West
Rohini: Delhi/18.05.2020

e-FIR No.018794/19
PS: Ashok Vihar
U/s.379/411/34 IPC
State vs Priyansh & Anr.

18.05.2020

Fresh Chargesheet received.

Present : Sh. Manish Kaushik, Ld. APP for the State.

IO HC Dinesh in person.

Accused Priyansh and Rahul Raj are stated to be in J/C but not appearing today.

Chargesheet be sent to the concerned court through facilitation center for **01.06.2020 at 02:00 PM** or for any other day when the court resumes normal functioning whichever is later.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty MM: North West
Rohini: Delhi/18.05.2020

FIR No. 119/20

PS: Kanjhawala

U/s.188 IPC

Vehicle No. DL-1ZC-2580

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. B. K. Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the IO. IO is directed to file a reply positively by **19.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty MM: North West
Rohini: Delhi/18.05.2020

FIR No. 765/18
PS: Aman Vihar
U/s 420/468/471/34 IPC
State VS Shiv Kumar

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. Jitender Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the IO. IO is directed to file a reply positively by **19.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

Challan No. 154259
PS: Maurya Enclave
State Vs. Nikhil Mahajan
U/s. 185, 3/181, 32/177, 207 M V Act
Vehicle No. HR-10W-0078

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Ms. Geeta Sharma, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the IO. IO is directed to file a reply positively by **19.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty MM: North West
Rohini: Delhi/18.05.2020

e-FIR No.014497/2018
PS: Kanjhawala
U/s.379 IPC
Vehicle No. DL-8CZ-9548

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. D. Patnaik, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the IO. IO is directed to file a reply positively by **19.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

FIR No. 375/2020
PS: Keshav Puram
U/s 188 IPC
State VS Ajay Pal

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the IO. IO is directed to comply with order dated 16.05.2020 and to file a reply positively by **19.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

DD No. 2A dated 22.03.2020

PS: Ashok Vihar

State VS Himanshu

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. Dhan Bahadur Yadav, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the IO. IO is directed to comply with order dated 16.05.2020 and to file a reply positively by **19.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

In Re:-communication received from District Jail Meerut, U.P.

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. Gopal Sharma, Ld. LAC Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report received from Deputy Superintendent, Central Jail No.4, Tihar. The matter has been brought to the notice of the LAC present today and a photocopy of the letter received from Meerut Jail is provided to the Ld. LAC. The Ld. LAC sought time to take instructions from the Ld. Member Secretary, DLSA North West.

List the matter for filing of bail applications of the accused persons pertaining to North West District, out of the 11, accused persons mentioned in the application on **20.05.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

FIR No. 1104/14 & FIR No.62/19

PS: Vijay Vihar

State VS Himanshu @ Hunny

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. Gopal Sharma, Ld. LAC Counsel for the applicant.

Sh. Raj Kumar, Ahlmad from the concerned court.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply filed by Mr. Raj Kumar in compliance of order dated 16.05.2020.

As per the reply, the accused Himanshu @ Hunny is on bail in FIR No.1104/14 as well as in FIR No.62/19 PS Vijay Vihar.

Copy of this order be sent to the concerned Jail Superintendent for information and compliance.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

FIR No. 64/20
PS: Bharat Nagar
U/s 392/411 IPC
State VS Nitin @ Babu

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. Gopal Sharma, Ld. LAC Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the IO. IO is directed to comply with order dated 16.05.2020 and to file a reply positively by **19.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

Case No.5486/18

PS: Subhash Place

Sunder Marketing Associates Pvt. Ltd. Vs S.B.O Exports Pvt. Ltd.

18.05.2020

Present : Sh. Manish Kaushik, Ld. APP for the State.

None for the applicant.

Report filed by Kasna Jail duly forwarded by SHO PS Subhash Place is taken on record. As per the report, Manoj Kumar S/o Late Om Prakash was released from Jail on 15.05.2020 itself in compliance of the order passed by the Duty MM on 14.05.2020. The matter stands disposed off.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty MM: North West
Rohini: Delhi/18.05.2020

FIR No. 342/19
PS: Subhash Palace
U/s 419/420/467/468/471/120 B IPC
State VS Neeraj Jha

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Ld. Counsel Sh. Survpriye for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 06.12.2019. It is claimed in the application that the accused has been falsely implicated in the matter and has clean antecedents. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature. The Ld. APP stated that the accused got sanctioned a loan of Rs.6,46,504/- by submitting forged documents in collusion with other co-accused. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the bail applications of co-accused Vikash and Anurag have been dismissed even by the Ld. Sessions Court. Not only this the bail application of Vikash was dismissed even by the Delhi High Court observing that two of the co-accused were absconding on the date of passing of that order. From the

reply filed by the IO, it seems that the applicant is hand in gloves with the other co-accused and he deserves no leniency whatsoever. Accordingly, the present application is hereby dismissed being devoid of merit as there is every likelihood that upon release the accused may help other culprits in evading arrest.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

FIR No. 392/20
PS: Raj Park
U/s 392/411 IPC
State VS Parveen

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Ld. Counsel Sh. Suresh Chandra for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 04.05.2020. It is claimed in the application that the accused has been falsely implicated in the matter and mother of the accused is seriously ill. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature and the accused was caught red handed at the place of incident. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it cannot be stated that the accused is not involved in commission of offence of robbery especially when he was caught at the spot by public. The offence complained of is serious in nature and the investigation of the case is at initial stage.

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If the accused is admitted to bail then he may influence the investigation or may commit a similar offence, accordingly, the present bail application is hereby dismissed being devoid of merit.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

FIR No.118/20
PS: Raj Park
U/s 436 IPC
State VS Vinay Sagar
18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Ld. Counsel Sh. Uday Pratap Singh for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused seeking regular bail. As per the reply filed by the IO, the present FIR is lodged for commission of offence u/s 436 IPC.

From a perusal of reply to the bail application, it cannot be stated with certitude that the accused has not committed offence u/s 436 IPC as the complainant Reshma alleged that her tea stall was burnt by some persons. One of the punishments prescribed for commission of offence u/s 436 IPC is imprisonment for life, accordingly, the bar contained in Section 437 (1) Cr.PC comes into operation to the effect that this Court is not competent to decide the present application and resultantly, the present application is hereby dismissed. The applicant is free to avail the remedy by moving an application before the court of competent jurisdiction.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

FIR No. 464/18
PS: Subhash Place
State Vs. Kapur Dahiya
U/s. 420 IPC

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. Shourab Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed on behalf of the accused Kapur Dahiya stating that the charge-sheet in the present FIR has already been filed but the copy of the same has not been supplied to the accused. A request has been made to the court to supply the copy of the charge-sheet.

Taking the contents of the application at face value, the copy of the charge-sheet, if filed, cannot be supplied to the accused simply because it is not known 'Whether the cognizance of the offence(s) till date has been taken or not' and 'Whether the stage for supply of copy u/s 207 Cr. P. C has been reached or not'.

In the application, it has been mentioned that the copy of charge-sheet is required for filing of bail application. However, supply of charge-sheet is not a *sine-qua-non* for filing the bail application by the applicant/accused. Accordingly, there is no urgency to supply the copy of charge-sheet to the accused and the request made in the application is hereby declined. The application stands disposed of.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty MM: North West
Rohini: Delhi/18.05.2020

Sushil Kumar Bansal Vs State
Application under The Mental Healthcare Act, 2017

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. Yogesh Kumar, Ld. LAC for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been moved seeking directions to admit Sushil Kumar Bansal at Navchetna, Sector 22 Rohini, Delhi. It is stated in the application that Sushil Kumar Bansal is suffering from Mental ill health and he needs to be admitted at Navchetna for his medical treatment.

No medical records whatsoever of the applicant have been annexed with the application. Upon a query by this Court about the medical record / reports / documents of the applicant, the Ld. LAC sought time to file the same.

Ld. LAC may file soft copies of the record qua the mental illness of the applicant latest by **20.05.2020** when the present application shall be taken up for disposal.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

FIR No. 023/16
PS: EOW Cell / Mandir Marg Delhi
U/s 420/34/120 B IPC
State VS Harish Arora

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Ld. Counsel Sh. A.H. Pasha for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application for interim bail u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 06.01.2020. It is claimed in the application that the accused has been falsely implicated in the matter and the co-accused is already on bail. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature. The Ld. APP stated that the accused has criminal antecedents and he may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the investigation qua accused is complete and the chargesheet has already been filed, there is hardly any chance that upon release on bail the accused will tamper with evidence or threaten the witnesses. Even the co-

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accused in the matter has reportedly been released on bail, accordingly, the present application is allowed to the effect that the accused is admitted to interim bail for a period of 45 days to be computed from the date of his release from the prison on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM. The surety should be a permanent resident of Delhi.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

FIR No. 250/20
PS: North Rohini
U/s 33/38/58 Delhi Excise Act
State VS Pradeep Kaushik

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Ld. Counsel Sh. Pranay Abhishek for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 09.05.2020. It is claimed in the application that the accused has been falsely implicated in the matter and the recovery of illicit liquor has been planted upon him. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that 26 Cardboard boxes of illicit liquor have been recovered from the accused. The Ld. APP stated that the accused has criminal antecedents and he may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the investigation qua accused is complete and there is hardly any chance that upon release on bail the accused will tamper with evidence or threaten the witnesses. The accused has clean antecedents and no fruitful purpose

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would be served by detaining him in jail, accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 25,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

FIR No. 63/20
PS: Begum Pur
U/s 356/379/34 IPC
State VS Ashish @ Golu

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Ld. Counsel Sh. Rajesh Juneja for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 19.03.2020. It is claimed in the application that the accused has been falsely implicated in the matter and the co-accused is already on bail. The Ld. Counsel for the applicant submitted that the investigation qua accused Ashish @ Golu is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature. The Ld. APP stated that the accused has criminal antecedents and he may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the investigation qua accused Ashish @ Golu is complete and there is hardly any chance that upon release on bail the accused will tamper with evidence or threaten the witnesses. Even the co-accused in the matter has reportedly

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been released on bail, accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

e-FIR No. 043566/19

PS: Vijay Vihar

U/s 379/411 IPC

State vs Wasim

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Ld. Counsel Sh. Kuldeep Singh for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 23.04.2020. It is claimed in the application that the accused has been falsely implicated in the matter and he belongs to a respectable family. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature. The Ld. APP stated that the accused has criminal antecedents and he may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the recovery of stolen motor cycle has already been made from the house of the accused, the investigation qua accused Wasim is complete and there is hardly any chance that upon release on bail the accused will tamper with

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evidence or threaten the witnesses. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

FIR No. 68/20
PS: North Rohini
U/s 25/54/59 Arms Act
State vs Vishnu @ Babloo

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Ld. Counsel Sh. Himanshu Saxena for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 15.02.2020. It is claimed in the application that the accused has been falsely implicated in the matter and the co-accused in the matter is already on bail. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature. The Ld. APP stated that the accused has criminal antecedents and he may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the recovery of illegal knife and the robbed Motor cycle had already been made from the accused persons, the investigation qua accused Vishnu is complete and there is hardly any chance that upon release on bail the

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Page no.2

accused will tamper with evidence or threaten the witnesses. Moreover, the co-accused Zafir has already been enlarged on bail, accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/18.05.2020

DD No.43 B dated 15.04.2020

PS: Maurya Enclave

U/s. 39/192,146/196,194 B, 3/181, 115/CMVR/190.2 M.V. Act

Vehicle No. DL-8CAN-6231

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. Vinay Kaushik, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No.**DL-8CAN-6231** on superdari. Reply has been filed by IO **SI Satwant Singh** from PS Maurya Enclave and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Copies of documents of the vehicle were not furnished alongwith the application made online. Ld. Counsel for the applicant is directed to furnish soft copies of all the documents of the aforementioned vehicle on **19.05.2020**. The matter shall be taken up for disposal on that date.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty MM: North West
Rohini: Delhi/18.05.2020

FIR No.338/2020
PS: Mangol Puri
State Vs. Magan Deep
U/s. 188 IPC
Vehicle No. DL-8SCS-7221

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. S. K. Sharma, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No.**DL-8SCS-7221** on superdari. Reply has been filed by IO **ASI Shamsheer Singh** from PS Mangol Puri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Copies of documents of the vehicle were not furnished alongwith the application made online. Ld. Counsel for the applicant is directed to furnish soft copies of all the documents of the aforementioned vehicle on **19.05.2020**. The matter shall be taken up for disposal on that date.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty MM: North West
Rohini: Delhi/18.05.2020

FIR No. 384/20
PS: Keshav Puram
U/s. 188 IPC
Vehicle No. DL-1MA-0431 (EICHER-PRO)

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. Prem Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1MA-0431 (EICHER-PRO)** on superdari. Reply has been filed by IO **SI CL Kaphungkan** from PS Keshav Puram who submitted that the documents of the vehicle could not be verified till date and he has sought some time to verify the genuineness of the documents of the aforementioned vehicle.

Let a fresh report be called from the IO for **20.05.2020**. IO is directed to verify the genuineness of the documents of vehicle by then.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty MM: North West
Rohini: Delhi/18.05.2020

FIR No.0233/20
PS: Mangol Puri
State Vs. Kanhaiya Lal
U/s. 188 IPC
Vehicle No. DL-1RU-1235

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. Hemant Kumar Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1RU-1235** on superdari. Reply has been filed by IO **Balwan Singh** from PS Mangol Puri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in *Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014* as follows:

“Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.”*

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In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1RU-1235** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the applicant;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the applicant, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty MM: North West
Rohini: Delhi/18.05.2020

FIR No. 524/20
PS: Mangol Puri
State Vs. Ranjeet Singh Dagur
U/s. 188 IPC
Vehicle No. DL-11-SX-2622

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. Ramanand, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-11-SX-2622** on superdari. Reply has been filed by IO **ASI Tejpal Singh** from PS. Mangol Puri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in *Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014* as follows:

“Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.”*

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In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-11-SX-2622** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the applicant;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the applicant, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty MM: North West
Rohini: Delhi/18.05.2020

FIR No. 250/20
PS: Mangol Puri
State Vs. Shekhar
U/s. 188 IPC
Vehicle No. HR-38AA-4215

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. Ramanand, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **HR-38AA-4215** on superdari. Reply has been filed by IO **Balwan Singh** from PS Mangol Puri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in *Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014* as follows:

“Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.”*

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In these circumstances the aforesaid vehicle **Vehicle bearing no. HR-38AA-4215** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the applicant;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the applicant, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty MM: North West
Rohini: Delhi/18.05.2020

FIR No. 290/20
PS: Keshav Puram
State Vs. Jagjit Singh Walia
U/s. 279/509 IPC
Vehicle No. PB-10FW-0408

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. Anand Kumar Pandey, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **PB-10FW-0408** on superdari. Reply has been filed by IO **SI Sunil Kumar** from PS Keshav Puram and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in *Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014* as follows:

“Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.”*

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In these circumstances the aforesaid vehicle **Vehicle bearing no. PB-10FW-0408** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the applicant;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the applicant, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty MM: North West
Rohini: Delhi/18.05.2020

FIR No. 318/20
PS: Mangol Puri
State Vs. Chintu
U/s. 188 IPC
Vehicle No. DL-8S-BM-7344

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. Suresh Chandra, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-8S-BM-7344** on superdari. Reply has been filed by **IO HC Ravinder** from PS Mangol Puri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in *Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014* as follows:

“Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.”*

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In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-8S-BM-7344** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the applicant;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the applicant, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty MM: North West
Rohini: Delhi/18.05.2020

e-FIR No. 0191/20
PS: Vijay Vihar
State Vs. Not Known
U/s. 188 IPC
Vehicle No. DL-1ZD-1478

18.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Manish Kaushik, Ld. APP for the State.

Sh. Kuldeep Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1ZD-1478** on superdari. Reply has been filed by IO HC Chander Naik from PS Vijay Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in *Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014* as follows:

“Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.”*

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In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1ZD-1478** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the applicant;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the applicant, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty MM: North West
Rohini: Delhi/18.05.2020